CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

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	Versus	
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Section Offic	er / In charge	Signature of the Dealing Assistant
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Order Sheet

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH ALLAHABAD



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-Date	Note of progress of proceedings and routine orders	Date to which cas
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GIRCULT BENCH AT LUCENO.

O.K./T.A. No. 1135 1988 (T)

K.K. Misra Applicant(s)

Versus
U. o. I 4or.

.No. Dat	e Orders
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	Arguments heard
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	J.m. A.m.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

Circuit ** Beuch at Lucknow

O.A.No. /135 1937

	DATE OF DECISION
K.K.Misrs	Petitioner
R.B.Khaze	_Advocate for the Petitioner(s)
Versus	
Union of Inchia & others.	Respondent
V.K. Dhawan	Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Do. S. Misrs, Am.

The Hon'ble Mr. To Sharma, J.M.

- Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether to be circulated to other Benches?

Dinesh/

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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Circuit Bench at Lucknow.

Registration T.A.No.1135 of 1987

K.K. Misra

Petitioner

Versus

Union of India & OthersRespondents.

Hon.D.S.Misra, A.M. Hon.G.S.Sharma,J.M.

(By Hon.D.S.Misra, A.M.)

This is an original Writ Petition No.137 of 1987 which was pending in the Lucknow Bench of the High Court of Judicature at Allahabad and has come on transfer under Section 29 of the Administrative Tribunals Act XIII of 1985. The petitioner has prayed for quashing the order of dismissal passed by the Deputy Post Master (Gazetted), Kanpur (Opposite Party No.4).

2. The admitted facts of the case are that the petitioner while working as Sub Post Master, Kanpur Post office was involved in a fraudulent withdrawal from Kanpur Courts Post Office Saving Bank Acc-ount No.1952249. After preliminary inquiry by the Assistant Postmaster General (Investigation), the matter was referred to the Central Bureau of Investigation and a case under Section 120-B/420 I.P.C. was registered. Later on the petitioner was suspended

6



with effect from 8.8.73; that the petitioner was tried for a criminal charge by the Additional Chief Judicial Magistrate, Anti Corruption, Lucknow and in that case he was found guilty and convicted to three months R.I. and sentenced to pay a fine of Rs.5000/- and in default to undergo ften months R.I.; that the petitioner filed an appeal against his conviction in the Court of Sessions Judge, Lucknow which was rejected by the Additional Sessions Judge, Lucknow vide his judgement dated 2.8.1977. The petitioner filed a revision before the Hon'ble High Court. In the meantime the petitioner was dismissed from service vide order dated 24.12.77; that the Hon'ble High Court vide its judgement dated 31.8.78 allowed the revision petition No. 259 of 1977 by setting aside the judgement and order dated 2.8.77 passed by the Additional Sessions Judge, Lucknow and the case was remanded to the Trial Court for deciding the matter afresh on the points formulated in the judgement of the Hon'ble High Court. On 24.2.1979 the petitioner was reinstated in service and was ordered to remain in suspension. The fresh trial in the Court of Additional Chief Judicial Magistrate concluded on 20.1.1981 and the petitioner was again convicted. The petitioner filed an appeal against his conviction and the appeal was decided on 18.11.82. On 20.11.82 an order was passed by respondent No.4 dismissing prim from service w.e.f. 18.11.82.

be



On 20.11.82 the petitioner filed a revision before the Hon'ble High Court. The petitioner made various representations to the respondents for revoking his dismissal order but no orders were passed on the aforesaid representation of the petitioner. The applicant filed the writ petition praying for quashing of the order of dismissal passed by the respondents and the same has come on transfer after establishment of the Tribunal.

- 3. The petitioner filed an application for amendment of the claim petition and the same was In the amended petition it has been stated allowed. that the criminal revision against his conviction has been decided by the Hon'ble High Court on 14.10.87 and the petitioner has been acquitted of the charge. After the judgement of the Hon'ble High Court the petitioner made several applications to the respondents to revoke his dismissal order but no action was taken by the respondents. The petitioner has sought a direction to the respondents to reinstate him in service and to pay him the salary with all increments and benefit from the date of his suspension to the date of his retirement on 31.5.1984.
- In the supplementary reply filed on behalf of the respondents it is stated that the S.P., S.B.I. has informed that they have decided not to file any appeal against the judgement of the Hon'ble High Cour

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and the Department may take departmental action as considered fit. It is added that departmental action is under initiation and the matter will be finalised after completion of the departmental inquiry.

5. We have carefully examined the contentions raised before us by the learned counsel for the parties in the light of the material on record. The facts of this case are not in dispute and it is also not in dispute that the petitioner had been acquitted of the criminal charge in revision by the High Court. settled law is that if a Government servant is removed f rom sarvice or otherwise punished only on the basis of his conviction in a criminal case, the disciplinary authority is bound to review his case on his acquittal in his case by the competent count. As contended on behalf of the respondents even the case of the petitioner was reviewed by them after his acquittal by the High Court and they decided to initiate the disciplinary proceedings against him for the alleged misconduct leading to his conviction. As the necessary material is not before us we will not like to comment whether after the acquittal of the petitioner the respondents can initiate the disciplinary proceedings against him or not, we will certainly like to suggest that such matter has already been delayed and in the meantime the opetitioner has already retired from service, it will be expedient and in the interest of justice that the disciplinary



- 5 -

proceedings initiated against the patitioner the finalized as early as possible and in any case within a period of one year. The final orders in the case of the petitioner regarding his dismissal can only be made when the disciplinary proceedings are finalised in accordance with the provisions of C.C.S.(CC&A) Rules, 1965 and no relief can be granted to the petitioner in this case. The petition is disposed of accordingly without any order as to cost.

J. M.

A.M.

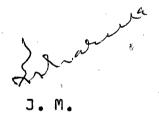
Dated the 30th Nov., 1988.

RKM



- 5 -

proceedings initiated against the petitioner be finalized as early as possible and in any case within a period of one year. The final orders in the case of the petitioner regarding his dismissal can only be made when the disciplinary proceedings are finalised in accordance with the provisions of C.C.S.(CC&A) Rules, 1965 and no relief can be granted to the petitioner in this case. The petition is disposed of accordingly without any order as to cost.



Reserve

A.M.

Dated the 30th Nov., 1988.

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GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

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the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear court-fee stamps of the aggregate value of Rs.

that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Munsarim					
	Clerk				

Date-

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In the Hon'ble High Court of Judicature at Allahabad,

Lucknow Bench, Lucknow

Writ petition no.

....1983.

Krishna Kant Misra.

.Petitioner

Versus

Union of India and others.

...Opp.Parties

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Lucknow:

Dated: -63-1983.





IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH, LUCKNOW

Writ Petition No.

of 1983.

Sri Krishna Kant Misra, aged about 57 years, S/O late Sri R.D.Misra, R/O 22/74, Filkhana, Kanpur.

... Petitioner

Versus

- 1. Union of India through the Secretary, Communications.
- 2. The Post Master General, Uttar Pradesh.
- 3. The Post Master, Kanpur.
- 4. The Deputy Post Master (Gazetted), Kanpur.

....Opp.Farties.

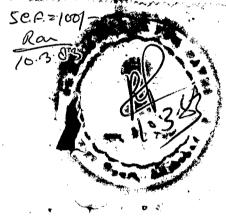
Petition under Article 226 of the Constitution of India.

The petitioner above named begs to state as under:-

- 1. That this writ petition is directed against the order memo no.F-66/Misc./74/CH-III dated 20.11.82 passed by the opposite party no.4 dismissing the petitioner from the post of Postal Assistant. A true copy of the aforesaid order is Annexure no.1 to this writ petition.
- 2. That the facts giving rise to this petition are indicated below.
- That the petitioner was appointed as Postal Assistant on 8.7.50 in the scale of Rs.60-140, which subsequently was converted into the scale of Rs. 110-240 as a result of the recommendations of the







Annexure no.1

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Pay Commission. At the time when the petitioner was dismissed from service he was getting Rs.205/- as basic pay plus the usual allowances payable to a Central Government employees, Kanpur.

- 4. That the petitioner's service career has been from the very inception unblemished and he was never involved or faced any disciplinary proceeding.
- 5. That the petitioner earned all his increments
- 6. That the petitioner was involved in a criminal case no.361/76 u/s 120B/420 IPC.
- 7. That the petitioner had undergone the trial before the Addl. Chief Judicial Magistrate, Anti-corruption, Lucknow and in that case he was found guilty and convicted to three months' R.I. and sentenced to pay a fine of Rs. 2000/- and 3000/- on different counts and in default to undergo four months and six months R.I.
- 8. That it may be stated that the petitioner was suspended at the time when the case was initiated against him vide memo no.B/K.K.Misra dated 8.8.1973. He remained on suspension during the trial period and was paid the subsistence allowance in accordance with the prevalent departmental rules.
- 9. That the petitioner after the judgment pronounced against him by the aforesaid court of the Addl. Chief Judicial Magistrate filed an appeal



Parent/



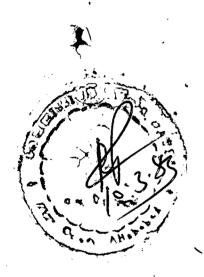
against his conviction in the court of the Sessions Judge Lucknow which was finally decided by Sri P.N. Roy, Addl. Sessions Judge, Lucknow vide his judgment, dated 2.8.1977.

10. That it may be noted that the petitioner, against the judgment and order passed by Sri P.N.Roy Addl. Sessions Judge, Lucknow dismissing the appeal, preferred a revision petition in the Hon'ble High Court.

11. That the petitioner, however, during the intervening period before the filing of the revision before the Hon'ble High Court and after the dismissal of the criminal appeal remained on suspension and was not dismissed from service. But the petitioner was dismissed from service vide order dated 24.12.1977 passed by the opposite party no.3

That on 9.8.1977, the petitioner, after his revision petition was admitted by the Hon'ble High Court, was granted bail and the judgment and order dismissing his appeal was stayed. The realisation of fine was also stayed. The petitioner, however, departmentally was treated to be dismissed from service and not allowed to remain on suspension.

13. That the petitioner made a representation to the opposite party no.2 requesting him to reinstate the petitioner and treat him on suspension on the basis of the interim order granted in his favour by the Hon'ble High Court in the criminal revision



while.



petition no. 259/77 which was admitted and on the basis of which the petitioner was released on bail and his sentence was suspended.

- Judgment dated 31.8.78 allowed the revision petition no.259 of 1977 by setting aside the judgment and order dated 2.8.1977 passed by the Addl. Sessions

 Judge Sri P.N.Roy upholding the sentence and conviction of the petitioner passed by Sri Y.S.Raizada, Addl.

 Chief Judicial Magistrate vide its order 21.3.77 and the case was remanded to the trial court for deciding the matter afresh on the points formulated in the judgment of the Hon'ble High Court.
- about the aforesaid judgment of the Hon'ble High Court by the petitioner and on 24.2.79 the petitioner was reinstated in his service and was ordered to remain on suspension.
- That the petitioner was paid all the arrears of suspension allowance from the period 24.12.77 to 28.2.79 after his request made vide letter dated 18.10.78 was accepted by the opposite party no.2.
- 17. That after the above case was remanded to the court of the Addl. Chief Judicial Magistrate, the trial REMER of the petitioner again started from 4.1.79. The trial concluded on 20.1.81 and the petitioner was again convicted by Sri R.K. Saxena Addl. Chief Judicial Magistrate, Anti-corruption,



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Lucknow vide order dated 20.1.1981. Again the petitioner filed an appeal against his conviction in the court of the Sessions Judge, Lucknow which was finally disposed of by Sri B.P. Srivastava vide his judgment dated 18.11.1982.

- That on 20.11.82 the petitioner was again dismissed from service w.e.f. 18.11.82 vide memo no. F-66/Misc./74/CH III by the opposite party no.4.
- 19. That it is significant to mention that on 20.11.82 the petitioner again filed a revision before the Hon'ble High Court against the judgment and order dated 18.11.82 which was admitted and the petitioner was released on bail and his conviction and sentence of fine was also stayed by the Hon'ble High Court.
- again submitted a representation to the opposite party no.3 requesting him for passing an order revoking the dismissal order dated 20.11.82 dismissing the services of the petitioner. A true copy of the aforesaid representation preferred before the opposite party no.3 is Annexure no.2 to this petition. The petitioner thereafter sent three reminders to the opposite party no.3, two by name, but there was no response from him and no orders were passed on the aforesaid representation of the petitioner.
- 21. That the petitioner thereafter submitted an appeal before the opposite party no.2 on 10.2.83.
- 22. That the opposite party no.2 in spite of



Annexure no.2

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a lspse of more than three weeks has not passed any orders on the representation of the petitioner dated of 10.2.83. A true copy/the said representation is Annexure no.3 to this writ petition.

Annexure no.3

passed against the petitioner with retrospective effect from 18.11.82 is liable to be set aside under the departmental rules after the petitioner was released on bail and the judgment passed by the Addl. Sessions Judge Sri B.P.Srivastava was stayed by the Hon'ble High Court in criminal revision no.639 of 1982.

24. That the earlier dismissal order dated 24.12.77 passed in the earlier circumstances was set aside and the petitioner was allowed to remain on suspension when in criminal revision petition no.259 of 1977 the order of conviction was stayed and the sentence of fine was stayed by the Hon'ble High Court.

25. That there is no legal and valid reason for not setting aside the order of dismissal dated 20.11.82 in face of the order passed in criminal revision no.639 of 1982 which was communicated to the opposite party nos.2 and 3 by the petitioner.

26. That the action of the opposite party nos.2 and 3 in not passing any order on the representation of the petitioner against his dismissal from service is absolutely arbitrary, highhanded and



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unreasonable and it is causing irreparable loss to a poorly paid employee.

27. That the departmental rules provide that if the conviction in a criminal case is set aside then the dismissal on account of such conviction will also be set aside and there is every hope that this time also the petitioner will have success in his aforesaid criminal revision petition from the High Court.

That the petitioner submits that so long the conviction of the petitioner remains stayed by the Hon'ble High Court, there cannot be any ground for dismissal of the petitioner.

First order of The Court oft. 25/8/88 amended faragraph, 28/A to 28K duly typed are annexed.

29. That the action of the opposite party house nos. 2 and 3 in not reinstating the petitioner to his post is manifestly illegal, unjust and improper on the following amongst other grounds:-

GROUNDS

- (A) Because the petitioner's conviction has been stayed by the Hon'ble High Court.
- (B) Because the petitioner is not liable to be dismissed because the departmental rules provide that in case of suspension of conviction passed against a Govt.employee,he is entitled to be reinstated.
- (6) Because the petitioner was once reinstat-

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ed after the Hon ble High Court set aside the conviction of the petitioner.

- (D) Because the opposite party nos.2 and 3 have failed to pass any suitable orders as prayed in the representation of the petitioner.
- (E) Because there is no other ground for dismissal of the petitioner.
- (F) Because no departmental enquiry was held against the petitioner and he was not found guilty in any departmental proceeding.
- (G) Because the dismissal of the petitioner is absolutely unjust and improper.
- (H) Because there being no other remedy available to the petitioner.

X amendment incorporated vide order of the Court dt. 25/8/88 Molher PRAYER
Advocate

WHEREFORE it is most respectfully prayed that this Hon'ble court may be pleased to issue:-

(i) a writ, order or direction in the nature of certiorari, quashing the order of dismissal passed by the opposite party no.4 as contained in Annexure no.1 to this writ petition;

Ma(ii) a writ, order or direction in the nature of mandamus directing the

the opposite parties not to treat the petitioner as dismissed from service and to allow him to remain on suspension

No.

during the pendency of the criminal

revision no.639 of 1982. Rfsh-X cleleted vide Courts order dated 25/8/88 and substituted by a paragraph (11)

(iii) any other writ, order or direction Moul as deemed just and proper in the circumstances of the case and award the cost to the petitioner.

Lucknow: Dated

1 -3-83.

Counsel for the petitioner



In the Hon'ble High Court of Judicature at Allahabad

<u>Lucknow Bench, Lucknow</u>

Writ Petition no.

....1983

Krishna Kant Misra

....Petitioner

Versus

Union of India and others.

....Opp.Parties.

Annexure no.1

INDIAN POSTS AND TELEGRAPHS DEPARTMENT

Office of the Postmaster(Group 'A'Sr.)Kanpur-208001.

Memo No.F-66/Misc./74/Ch-III

Dated at KP-208001 the. 20.11.82

Whereas Shri K.K.Misra, Postal Asstt.Kanpur HPO was convicted on 20.1.81 in case No.361/76 u/s 120B/420IPC by the Court of Shri R.K.Saxena Addl.Chief Judicial Magistrate and Special Magistrate Ist Class for CBI cases at Lucknow, an appeal against which preferred in the court of Ist Addl.Distt.Sessions Judge Lucknow under No.CIV.22/81 K.KMisra Vs.State has since been rejected on 18.11.82.

And whereas it is considered that the conduct of the said Shri K.K.Misra Postal Asstt.Kanpur HO which had lead to his conviction is such as to render his further retention in the Public Service undesirable;

Now, therefore, the undersigned hereby dismisses the said Shri K.K. Misra Postal Asstt. Kanpur HO from service with effect from 18.11.1982.



Paroli.



Station Kanpur.

Dated: 20-11-1982.

Copy to:-

- 1) Shri K.K.Misra Postal Asstt.Kanpur HO at 22/74 Feelkhana Kanpur-208001.
- 2) 3) The APM Accounts Kanpur HO(One copy for audit office)
- 4) The P.F. of the official.
- 5) The C.R. of the official.
- 6) The PMG UP Circle Lucknow-226001 w.r. to his C.O.No.Vig/M-B-51/80/2

mray.





In the Hon'ble High Court of Judicature At Allahabad

<u>Lucknow Bench, Lucknow</u>

Writ Petition No.

...1983.

Krishna Kant Misra

....Petitioner

Versus

Union of India and others.

...Opp.Parties.

Annexure no.2

The Postmaster.

Kanpur 208001.

Sir,

With reference to your memo No.:-F 66/Misc/74/
Ch III dated the 20th Novr.82, received by me on 3rd
December, 1982, I beg to submit the below noted facts
for your kind perusal:-

That my revision application in connection with rejection of my appeal No.:- C IV.22/81 6h

18th November, 1982, by the Ist. Additional Distt Session Judge, Lucknow, has been admitted by the Hon'ble Justice Shri S.Z. Hasan of the High Court of Judicature at Allahabad (Lucknow Bench), Lucknow, on 20th November, 1982.

That conviction on 20.1. 81 in case No.:361/76 U/S 120 B/420 I.P.C. by the court of Shri R.K.
Saxena, Addl. Chief Judicial Magistrate and special
Magistrate 1st Class for C.B.I. cases at Lucknow,
has been stayed by the Hon'ble High Court of Judicature at Allahabad (Lucknow Bench), Lucknow, on 20.11.

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-1982, and as such my case stated above has again been admitted for consideration and is still pending decision in the High Court.

That the allegation on my conduct rendering retention in the Public Service undesirable is not justified in the light of grant of stay and admission of my revision by the Hon'ble High Court on 20.11. 1982.

That your order cited above was issued on 20.11.1982, whereas my revision was admitted and stay granted on the same date viz.20.22.1982, by the Hon'ble High Court of Judicature at Allahabad (Lucknow Bench), Lucknow.

I, therefore, request you very kindly to reconsider my case and revoke my dismissal order stated above.

Hoping to be favoured with an early reply.

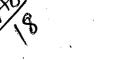
Yours' faithfully,

(K.K.Misra)
Postal Asstt.,
KANPUR H.P.O.,
R/O 22/74, Filkhana,
Kanpur 208001.

heroy.

Kanpur 208001.

Dated the 6th December, 1982.



Copy to the following for their kind notices:-

- 1. The Director of Postal Services,
 Kanpur Region, Kanpur 208001.
- 2. The Postmaster General, U.P. Circle., Lucknow.

(K.K.Misra)
Postal Asstt.,
Kanpur-H.P.O.

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In the Hon'ble High Court of Judicature at Allahabad

<u>Lucknow Bench, Lucknow</u>

Writ Petition No.

....1983.

Krishna Kant Misra

.. Petitioner

Versus

Union of India and others.

.....Opp.Parties.

Annexure no.3

To,

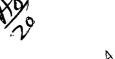
The Postmaster General,
Uttar Pradesh Circle,
Lucknow.

Sir,

Most humbly and respectfully I beg to submit as follows:-

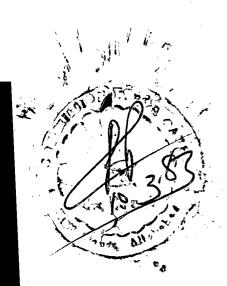
- 1. That I was appointed as clerk, Kanpur Head Post Office, Kanpur, on 8th July, 1950.
- 2. That I continued to serve the Postal Department with an unblemished record of 30 years.
- 7. That I was transferred and posted as Sub-Postmaster, Kanpur Courts Post Office and took charge on the 2nd August, 1978.
- 4. That I continued to work as Sub-Postmaster, Kanpur Courts Post Office in the year 1972-73.
- 5. That I was placed under suspension on 8th August, 1973, under Postmaster, Kanpur, Memo. No. B/K. K. Misra, dated 8.8.1973, on the allegation of wrong

7.3.83



Example Payment from my office of Savings Bank Account No. 1952249 of Shri Phool Singh.

- 6. That I was tried in the court of Shri R.K. Saxem, Additional Chief Judicial Magistrate and Special Magistrate 1st Class for C.B.I. cases at Lucknow, u/s 420 read with section 120-B of the Indian Penal Code and was convicted.
- 7. That my appeal was dismissed by the 1st Addl. Bistrict and Sessions Judge, Lucknow, on 18th November, 1982.
- 8. That I preferred a revision in the Hon'ble
 High Court of Judicature at Allahabad, Lucknow Bench,
 Lucknow, on 20th. November, 1982.
- 9. That the revision petition against the judgment and order dated 18th November, 1982, passed by the 1st Addl.District and Sessions Judge, Lucknow, upholding the judgment and order passed by Shri R.K. Saxem, Addl. Chief Judicial Magistrate and Special Magistrate, 1st. Class for C.B.I. cases at Lucknow, was admitted and conviction and the sentence of the petitioner was stayed and he was released on bail.
- 10. That it is worth-emntioning that during the pendency of my appeal in the court of the 1st Addl.District and Sessions Judge,Lucknow,I continued on suspension and there was no order of dismissal passed against me.



hproxy,



XX

That my services have been dispensed with on 20th November, 1982, vide Postmaster, Kanpur, Memo. No. F-66/Misc./74/CH-III dated the 20th November, 1982, on account of my conviction. This order was received by me on 3rd December, 1982, and a representation citing the facts was made to the Postmaster, Kanpur, on 6th.

December, 1982. He was reminded on 15th December, 1982, and was also reminded by name on 24th December, 1982, but a reply to which is still awaited.

- 12. That from the above facts it is evident that the dismissal of the undersigned in the circumstances is not warranted under the Rules applicable in the application/petition for the employees of the Post & Telegraph Department.
- 13. That it may be pointed out that earlier also in the similar circumstances, the applicant's dismissal was stayed /revoked and he was placed under suspension.
- against the order dated 20.11.82 which was admitted and I was released and the realisation of fine was stayed. The effect of the said order is that this said order has been suspended and as such I cannot be terminated from service.
- 15. That my case thus is still pending for dedecision at the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, and thus the



hyburly.

allegations on my conduct causing dismissal from ax service of the Department is wholly unjustified and against all canons of justice.

That the order of the Postmaster, Kanpur, dated 20th. November, 1982, as stated above becomes subjudice in the light of the admission and stay granted by the Hon'ble Mr. Justice S. Zaheer Hasan of the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, under Crl. Revision No. 639 of 1982, dated 20th November, 1982.

It is, therefore, requested to very kindly annul the decision of my dismissal and order for my re-instatement in service and payment of my arrears may also be ordered.

It is further prayed that during the pendency of this representation/appeal your honour may be pleased to pass an order staying the operation of the order of dismissal treating under suspension till my revision petition in the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow 1s finally disposed off.

Yours faithfully,

Sd.(K.K.Misra)

r/o 22/74, Filkhana, Kanpur-208001.

prony

Kanpur-208001.
Dated. 10.2.1983.

ON IN COURT, (Lucknow Down)

10 - Day 22 - John o

PS 7

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

Writ petition no.

....1983.

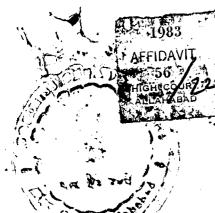
Krishna Kant Misra

...Petitioner

Versus

Union of India and others.

...Opp.Parties.



AFFIDAVIT

I, Krishna Kant Misra aged about 57 years, son of Sri R.D. Misra, resident of 22/74, Filkhana, Kanpur do hereby solemnly affirm and state on oath as under:-

- 1. That the deponent is the petitioner in the above noted writ petition and as such he is fully acquainted with the facts of the case.

bluffroj Deponent

Lucknow:

Dated: 10-3-1983.

Verification

Dated:

Deponent

I, R. M. Jog. A.W. identify the deponent

who has signed before me.

Advocate

1025

Rekha Randey
56/227
10:3:83



In The Hon Ble High count of Judicature at Allaholad Lucknow Bench Lucknow

नाम फरी हैन Knishna Kant Misna ·····जाति ····ःक चर्मानवासो

को अपना वकील नियुक्त करता हुँ/करते हैं। आपको अधिकार है कि आप इस मुकदमें में हमारी ओर से पैरवी व सवाल जवाब बहस करें व दस्नावेज व अन्य कागज उपस्थित करें व वापस लेवें। पंच नियुक्त करें व पंचनामा व पंच निर्णय के विरोध में कारण उपस्थित करें। सुलहनामा व स्वीकृत पत्न उपस्थित कर दावा स्वीकार करें या उठा लेवें । डिग्रा हों जाने पर उसे कार्य रूप में परिणित करावें, डिग्री का रुपया तत्सम्बन्धी व्यय या अन्य कोई धन जो हमें प्राप्त होने को ही प्राप्त करें, कोर्ट फीस स्टाम्स व अन्य खर्चे दाखिल करें व वापसी लेवें व रसीद देवें व नकल लेवें। मिसिल निरीक्षण करें व मुकदमा स्थगित करावें व अर्जीदावा व लिखित बयान उपस्थित करें व अपील या अन्य कोई प्राथंनापत्र उपस्थित करें या शपथ पत्र उपस्थित करें या हमारी ओर से मौखिक बयान दें। मुकदमें में गवाह तकब करावें व अपनी ओर से अन्य कोई वकील नियुक्त करके मुकदमे की सब कायवाही करावें या अन्य उक्त मुकदमा सम्बन्धी जो आवश्यक कार्य हो करें।

मैं/हम उक्त वकील साहब को उनकी फीस निश्चित करने के बाव उपरोक्त अधिकार देते हुए अपना वकील नियुक्त करता हूं/करते हैं, और इकरार करता हूं कि जो कुछ कार्य वकील साहब इस मुकदमे के सम्बन्ध में करेंगे वह इमारा किया हुआ समझा जायगा, और हमें स्शीकार होगा।

हस्ताक्षर प्रार्थी " ∵ साक्षी·····

date 10-3-

इन दि जानरेबुत हार ोर्ट जाफ यु विवर ऐट इनाशावाद. सवस्त्र केच्छ, सवस्त्र ।

िरट पिटीरान न वर ---

3T4- 1983

रामसेटक राजा ---

--- पिटीमानर

दम्मन

रटेट बाफ का बीठ पण बदर्श --

--- वर्गी व्य पार्टीव।

वने वर मध्यर -

अपटेर**ा** ========

भी राम नेटक शामा, सशायत कृष्यि निरोक्तः, बेक्या जनपद बस्ती के दिस्त्र निन्नीनिस्ति आरोपों ने सम्बन्ध में साठसीठपठ नियम के अन्तर्गत दिस्तागीय कार्य गत्ती प्रस्तावित है, परुद्धारा उन्हें सरकातिक प्रभाद में निक्षित निया जाता है :-

- ।- विनांक 29-10-75 पं 10/11-11-75 नो राति हो नेमदा बीच भारार में सर्वती को सोरी हो सहना दराविर सुनियोधित बहुबन्त से बंकन के 6420/ दे रात्तकोय संभार हा दुविनियोग रना।
 - 2- धास्ति कि तथ्यों जो छुपाना पर्ध गासकीय संभार को गुरक्षा में छोर उदासीनता बहना।
 - 5- रामिनीय नियमें पर्व मन्त्र का संज्ञ करके शासन को बाध्कि क्षीत पर्वामा ।
 - a- अन्य सध्य औ जांच हे समय प्रकार में अरो।
- 2- भिल्लाम की बहाधि में की राम तेहक शामा जो हिस्तीय नियम संग्रह-2 भाग-2 से 4 के मूल नियम 53 के प्राहिधानों के बनुसार जीवन निर्दाष्ठ भारते की धनशाशिष अईवेतन पर देय बहुतार होतन कर

In the Hon'ble High Court of Judicature at Allahabad

Lucknowx Bench, Lucknow,

Writ Petition No.

Krishna Kant Misra

.Petitioner

Versus

Union of India and others.

...Opp.Parties.

Application for interim relief

For the facts and grounds stated in the accompanying writ petition supported by affidavit, it is most respectfully prayed that this Hon'ble Court may be pleased to pass an interim order staying the operation of the order dated 20.11.82 dismissing the petitioner's services and it is further prayed that this Hon'ble court may be also pleased to direct the opposite parties to reinstate the petitioner to his post, pending disposal of this writ petition in the interest of justice.

Counsel for the petitioner

Lucknow: Dated -3-1983.

In the Hon'ble High Court of Judicature at Allahabad (Lucknow Bench) Lucknow.

Writ Petition No. 137 of 1983

Versus

Versus

Misha Kaul Misra

Petitioner

Petitioner

Respondents.

REGISTRAR,

I am appearing as the Central Government

Standing Counsel, on behalf of Petitioner/Respondent/ Opposite Parties.

Dated: 25/3/83

U.K. DHAON Advocata Additional Standing Counsel Central Government Allahabad High Court (Lucknow Bench) Lucknow.

ORDER SHEET

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IN THE HIGH COURT OF JUDICATURE AT ALLAH	ABAD
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of 198

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AFFIDAVITE KILIS 19 1M

IN PHE SENERAL ARCHITECTEATIVE TRIBUNAL, BENER EUCKNOW.

COUNTER-AFFIDATIF ON DEMMER OF ALGROMDETIES.

In re

T.A. MO. 1135 OF 1987 (T)

KRIJHMA KAMI MISMA. ... PETITIONLA.

VERJUJ

UNION OF INDIA AND OFFILES. ... RESPONDENTS.

I, 3.3. Modak, aged about IC years, son of Late Provant The What Chief Fost master, manpur deneral lost Office, do hereby soleanly affirm and state on oath as under:

- 1. That the deponent is Chief Foot-Master, General Fost Office, Manpur and is competent to swear counter-affidavit on behalf of Union of India and other respondents. The contents of the writ petition have been read over and explained to the deponent who has understood the same and its parawise reply is as follows.
- 2. That the contents of paras 1 to 3 of the writ petition need no comments.
- J. That with respect to the contents of paras 4 and 5 of the writ petition it is submitted that the petitioner while working as sub-lost-masser, manpur Jours rost Office was involved in a fradulent withdrawl from Manpur Court's lost .

 Office Javing Dank Account No. 1912249. The

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Assistant Fost Master General (Investigation) and was referred to the C.B.I. (Central Bureau of Investigation) and a case under Section 120.2/420 I.P.C. was registered and later on the potitioner was suspended by the Deputy Post Master (Gazetted), Kanpur with effect from August 8, 1973.

- 4. That the contents of para 6 of the writ petition need no compents.
- 5. That the contents of para 7 of the writ petition need no comments.
- 6. That the contents of para 8 of the writ petition need no comments.
- 7. That the contents of para 9 of the writ petition are not disputed.
- 8. That the contents of para 10 of the writ petition are not disputed.
- 9. That with respect to the contents of para 11 of the writ petition it is submitted that the petitioner was dismissed with effect from December 24, 1977.
- 10. That the contents of para 12 of the writ petition need no comments.
- 11. That the contents of para 13 of the writ petition as stated are denied.



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- 12. That the contents of para 14 of the writ petition need no comments.
- 13. That with respect to the contents of para 15 of the writ petition it is submitted that by an order dated February 24, 1979 the petitioner was treated as suspended from the date he was dismissed from service.
- 14. That the contents of para 16 of the writ petition need no comments.
- 15. That the contents of para 17 of the writ petition need no comments.
- 16. That the contents of para 18 of the writ petition are not disputed.
 - That the contents of para 19 of the writ petition need no comments.
- of the writ petition it is submitted that as

 what the matter was sub-judice before the Hon'ble

 High Court there was no occasion to consider

 the representations of the petitioner.
- 19. That the contents of paras 21 and 22 of the writ petition need no comments.
- 20. That the contents of para 23 of the writ petition as stated are denied.
- 21. That the contents of para 24 of the writ



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petition as stated are denied.

- of the writ petition it is submitted that the dismissal order dated November 20, 1982 was not recalled by the Department as the revision was pending in the Hon'ble High Court and the convictions order dated November 18, 1982 was not set aside by the Hon'ble High Court till then.
- 23. That the contents of para 26 of the writ petition as stated are denied.
- 24. That the contents of para 27 of the writ petition need no comments.
- 25. That the contents of para 28 of the writ petition as stated are denied. It is further submitted that mere staying the order of conviction unless it is not set aside does not entitle the petitioner to say that the dismissal order be set aside as the dismissal order was passed on the basis of the conviction order dated November 18, 1982.
- 26. That the contents of para 29 of the writ petition as stated are denied.

Kanpur dated

August 25, 1988.

Deponent.

VERIFICATION

I, the above-named deponent do hereby verify that the contents of paras 1 to 24 and 26 of this

-5-

counter-affidavit are true to my own knowledge based on perusal of relevant records and documents and the contents of para 25 of this counter-affidavit are believed by me to be true on the legal advice tendered and no part of it is false and nothing material has been concealed, so help me God.

Signed and verified this twenty high of m August, 1988 in the Court Compound at LUCKNOW.

I identify the deponent who has signed in my presence.

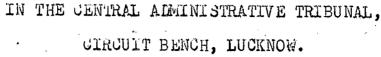
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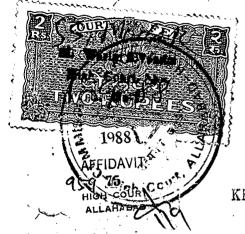
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MARI KRISHNA LLB advocate Dath Commissioner of Affidavlt Civil.Court. Incknow







COUNTER-AFFIDAVIT ON BEHALF OF THE RESPONDENTS TO THE APPLICATION FOR AMENDMENT OF THE CLAIM PETITION.

In re

T.A. NO. 1135 OF 1987 (T)

KRISHNA KANT MISRA.

.. PETITIONER.

VERSHS

UNION OF INDIA AND OTHERS. ... RESPONDENTS.

I, S.S. Modak, aged about 56 years, son of Late Shri Pravesh Chandra Modak, Chief Post Master, General Post Office, Kanpur, do hereby solemnly affirm and state on oath as under:

- Post Office, kanpur and is competent to swear the affidavit on behalf of the Union of India and other respondents. The contents of the amendment application have been read over and explained to the deponent who has understood the same and his reply is as under.
- 2. That against the dismissal order dated November 22, 1982 the petitioner filed a Writ Petition No. 1371 of 1983 in this Hon'ble court which was pending and which was subsequently in view of Section 29 of the Administrative Tribunal Act, 1985 transferred to this Hon'ble Tribunal.
- 3. That the petitioner was retired from service on may 31, 1934 and he was acquitted by the Hon'ble High Court by its order dated October 14, 1987

ON COUNTY OF THE PROPERTY OF T

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and thereafter the petitioner made representations to the authorities including the deponent but as the matter was sub-judice and is sub-judice before this Hon'ble Tribunal it was not proper to pass any orders on the representations.

- 4. That the Superintendent of Police, Central Bureau of Investigation (SPE) Lucknow informed the deponent by its letter dated 5th April, 1988 that the accused has been acquitted of the chargest levelled against him and it has been decided not to rile any appeal against the judgment of the Hon'ble High Court and the Department may take necessary action at his end.
- 5. That accordingly departmental action is under initiation and matter will be finalised after completion of departmental enquiry.

Lucknow dated September 1, 1988.

Showdak
Deponent.

VERIFICATION

I, the above-named deponent do hereby verify that the contents of paras 1 to 5 of this counter-affidavit are true to my own knowledge based on perusal of relevant records and documents and no part of it is false and nothing material has been concealed, so help me God.

Signed and verified this Ist day of September,

becomend in my

presence and personly Known to me of Man Lall (Mohan Lal)
Clerk to Shri U.K. Dhaon,





IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH, LUCKNOW. Gandhi Bhawan, Lucknow.

T.A. No. 1135 of 1987 (T).

C.M. Application No \$/00 (1) (Amendment)

... Applicant

Versus

. Respondents

APPLICATION FOR AMENDMENT OF THE CLAIM PETITION.

Ve Ve application of India and others

APPLICATION
Reduced Solvers of the Solv

The applicant, named above, begs to submit as

- That the above-mentioned Claim Petition is pending in this Hon'ble Tribunal, through which the applicant has challenged the dismissal order dated 20.11.1982 effective from 11.12.1982 passed by the Respondent No. 4.
- That the applicant was involved in a case under 2. Section 120B/420 I.P.C. and consequently on the basis of involvement of the applicant in the said case he was dismissed from service.
- That on 14.10.1987 the applicant has been acquitted 3. in the case under Sections 120B/420 I.P.C. by the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.
- That in consequence of the acquittal of the applicant in the criminal case, the said Claim



Petition requires the following amendments.

- That after paragraph 28 of the original Claim

 Petition, the following paragraphs may be allowed to

 be added:-
 - With effect from 18.11.1982 on the grounds that he was convicted in Case No. 361/76 under Sections 120B/420 I.P.C. by Sri R.K. Saxena, Additional Chief Judicial Magistrate, and Special Magistrate for C.B.I. cases at Lucknow, and his appeal against the said conviction was rejected by the First Additional Sessions Judge, Lucknow.
 - "28-B. That the applicant has filed Criminal Revision No. 639/1982 in the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, which was finally heard on 14.10.1987 and the applicant was acquitted of the charge by the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow. The certified copy of the judgment of the Hon'ble High Court is Annexure 4.
 - the Hon'ble High Court of Judicature at Allahabad, submitted representations to Respondent No. 3 to revoke his dismissal along with a photo copy of the certified copy of the order of the Hon'ble High Court on 6.2.1988, which is Annexure 5. Thereafter the applicant sent reminders dated 29.2.1988 and 11.4.1988, being filed as Annexures 6 and 7 and also personally met him on 15.2.1988, 19.2.1988, 24.2.1988, 7.3.1988, 14.3.1988, 21.3.1988,



ANY

28.3.1988 and 4.4.1988, but so far no reply has been received.

- "28-D. That the applicant thereafter made representation to the Director, Postal Services, on 8.2.1988, whereafter the applicant sent reminder dated 29.2.1988, but so far no reply has been received.
- **28-E. That the applicant thereafter made representation to the Additional Post Master General on 8.2.1988 and was reminded vide letter dated 29.2.1988, being filed as Annexures 8 and 9, but he has also kept mum.
- to the Respondent No. 2, but he too has preferred to keep silence in the matter in spite of a lapse of more than four weeks. The copy of the Appeal dated 19.4.1988 is being filed herewith as Annexure 10.
- *28-G. That the order of dismissal dated 20.11.1988

 passed against the applicant with retrospective
 effect from 18.11.1982 is liable to be set aside
 under the Departmental Rules laid down in POSTS &
 TELEGRAPHS MANUAL, VOLUME III, on pages 50-51,
 paragraph 117, which reads as under :-
 - "117. If on appeal, the conviction is set aside and the Government servant is acquitted, the punishment orders based on the conviction whichno longer stands become liable to be set aside. A copy of the judgment of the higher Court should be immediately obtained and examined with a view to deciding whether:
 - (i) the acquittal should be challenged in a still higher court; or



and circumstances of the case are such as to call for a departmental enquiry against the Government servant on the basis of the allegations on which he was previously convicted.

If it is decided to take the matter still to a higher Court, action to institute proper proceeding should be taken with the least possible delay and the punishment order should not be set aside during the pendency of such proceedings. If on the other hand, it is decided that a departmental enquiry should be held, a formal order should be made:

- (a) setting aside the punishment order; and
- (b) ordering such departmental enquiry.

Such an order should also state that under rule 10(4) of the Central Civil Services (Classification, Control and Appeal) Rules, 1965, the Government servant is deemed to be under suspension with effect from the date of dismissal, removal or compulsory retirement.

In a case where neither of the courses mentioned above is followed, a formal order should be made setting aside the previous order of dismissal or removal or compulsory retirement. The period between the date of dismissal and the date on which he resumed duty should be dealt with under F.R. 54. But in doing so, he should be deemed to be entitled to full pay and allowances from the date of acquittal, and the period counter as duty for all purposes and from the date of dismissal to the date of acquittal, he should not be allowed pay and allowances less than what would have been admissible to him had he been under suspension."





- "28-I. That there is no legal and valid reason for not setting aside the order of dismissal dated 20.11.1982 of the order passed in the Criminal Revision No. 639 of 1982, which was communicated to the opposite parties No. 2, 3 and 4 by the applicant.
- "28-J. That the action of the opposite parties No. 2, 3 and 4 in not passing any order on the representations of the applicant against his dismissal from service is absolutely arbitrary, highhanded and unreasonable and it is causing irreparable loss to a poorly paid employee.
- "28-K. That am 31.5.1984 was the date of retirement of the applicant. The opposite parties should have paid the entire salary with increments and all consequential benefits to the applicant after receiving the representations of the applicant."
- 6. That after Ground No. (H) of the Claim Petition, the following grounds be added as under:-
 - "(I) Because the petitioner applicant's conviction has been set aside by the Hon'ble High Court and he has been acquitted from both the charges.
 - Because the petitioner applicant is not liable to be dismissed because the departmental rules provide that in case of acquittal of a Government employee by the competent court of law, he is entitled to be reinstated with all consequential benefits. In the present case the applicant has crossed the age of superannuation, as such the opposite parties should have paid the entire salary with all the increments and benefits to the applicant after receiving the representations."





That in the column of prayer in the Claim Petition, the existing prayer No. (ii) be deleter and in its place the following prayer No. (ii) be substituted, and another prayer No. (iv) be added after the existing prayer No. (iii):-

of mandamus be issued directing the opposite parties to pay the entire salary with all increments and benefits to the petitioner applicant upto 31.5.1984, i.e. the date of his retirement, and allow all the increments and promotions which should have been allowed to him if he would have continued in service, with all consequential benefits and payment of gratuity, bonus, provident fund, encashment of unavailed leave and leave travel concessions etc. etc.

the promission of

7.

to allow interest on delayed payment of D.C.R.G. at the rate of 12 per cent, as per Rule 68, D.C.I.D.(I) with effect from 1.1.1973, the date of fixation of pay of the petitioner as per recommendations of the Third Pay Commission."

Wherefore, it is humbly prayed that in the interest of justice the amendments mentioned in paragraphs 5, 6 and 7 of this application may be allowed to be made in the original claim petition.

Dated: Lucknow,

May 23, 1988.

(S.M. NASIR)

Advocate, Counsel for the Petitioner.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH, Gandhi Bhawan, LUCKNOW.

T.A. No. 1135 of 1987 (T).

. Applicant

Krishna Kant Misra

Versus

... Respondents

Union of India and others

AFFIDAVIT.

I, Krishna Kant Misra, aged about 62 years, son of late Sri R.D. Misra, resident of 22/74, Filkhana, Kanpur, do hereby solemnly affirm and state on oath as under:-

- 1. That the deponent is the petitioner applicant in the above noted Chim petition and as such he is fully acquainted with the facts of the case.
- 2. That the contents of paragraphs No. 1 to 7 and the proposed amendments as contained in paragraphs 28-A to 28-K, those of Grounds (I) and (J) proposed to be incorporated, and those of the prayer clauses (ii) and (iv) in the accompanying Amendment Application are true to my own knowledge and the legal advice received.
- 3. That Annexures 4 to 10 of the accompanying Amendme Application are true copies of their respective originals which the deponent has compared.

Dated: Lucknow,

May 23, 1988.

Deponent.







VERIFICATION.

I, K.K. Misra, the abovenamed deponent, do hereby verify that the contents of paragraphs 1 to 3 of this Affidavit are true to my own knowledge.

Signed and verified this 23rd day of May, 1988, at Lucknow.

Deponent.

I identify the deponent, who has signed in my presence.

Advocate. 23.5.1988.

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ANIMA MISCONICA NO SERVER CONTRA NO SERV

Annexum 4

IN THE HOW THE HIGH COURT OF JUDICATURE AT ALLAHABAD SITEING AT LUCENOW

Criminal Revision No.639 of 1982

DISTRICT: LUCKHOW

Krishna Kant Misra,

Versus

State

.Opp. Party

Conviction under Section's 420/120 H I.P.C.

Lucknow: Inted: 14.10.1987

Hon'ble 7. A. Hisra, J.

Sri W.K. Extens, Additional Chief Judicial Magistrate and Special Magistrate, I Class and special Magistrate for C.B. I's. cases Lucknow vide his order dated 20.1.81 convicted the accused Krishna Kant Migra under Section 120-B and under Section 420 T.F.C. and sentenced him to undergo R.I. for a period of six months under each count and to pay a fine of 18.2000/- under section 120B and 18.3.000/- under Section 420/- I.F.C. with the direction that sentences shall run concurrently. Sri Brijeshwari Prasad

ivastava, Special Judge, E.C. Act, Lucknow vide hts order dated 18.11.82 dismissed his appeal. He has felt aggrieved and come up in revision before this Court. This is not the first time when the accused has to approach this Court in revision. Earlier also he was convicted on these very charges by the trial court. His appeal was dismissed but his revision No. 259 of 1977 was allowed by this Court on 31st

XXXXXXX.

No

August, 1978 whereby conviction and sentences passed against the accused krishna Kant Misra was set aside and the case was remanded for retrial in the light of the observations and directions given by this Court.

The relevant facts have been given in the judgments of the courts below have also beenmentioned in the judgment of this court referred above. I may repeat some relevant facts for better appreciation of the points involved in this revision. The revisionist was sub-post Master in sub post. Kanpur Courts in 1972-73. On 13th October, 1972, an application purporting to be signed by phool Singh, the holder of post Office Savings Lank Account No. 120344, was forwarded by K.K.Misra to the Head post Office, Kanpur. By this application the account-holder desired transfer of his Saving Bank Account from Suo-Post Office, Ralyanpur in the same district to sub-post Office, Kanpur Courts, of which revisionist was incharge. Thes application was on printed form (Ext. Ka.6) and it mentioned, interalia. that the pass-book of the account was submitted alongwith it. On this application revisionist verified the correctness of the balance of the amount atanding at the depositor's account, namely, is. 12,341.13 P. The forwarding letter, with which this application was sent to the head Post Office, Lanpur, is Ext. Ka.5. This was prepared by the Gavings sank Conter Clerk, Chhotey Lal, P.W. 3. This forwarding letter does not make any mention of any pass-book being sent alongwith the application for transfer of account. It did make a mention of the application for transfer of account This Ext. 5 is not, infact, in the of Phool Singh.

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And

form of a letter, but in the form of a list of documents being forwarded to the Head post office by the Sub-post Office. While it makes a mention. interalia, of the transfer application, it does not say as to whether the pass-book was also being sent or was being retained or had not been received at all from the depositor-applicant. This Ext. Ka. 5 makes a mention of four other pass-books which were being sent therewith for posting of entries relating to interest. This application was processed in the Head Post Office very quickly. On the very next day, i.e., on 14th October, orders were passed for transfer of the account. The balance amount of the account was found to be correct and a sum of B. 266.45 P. was added as interest. This was intimated to the sub-post office where it was received on 16th October, 1972, alonwith a new pass-book for a new account number. On 16th October itself, Misma sent a requisition for a som of Rs. 5,000/- as this amount in cash was required in connection with a withdrawl application received from Phool Singh. The cash amount of 15.5000/- was received by the said post Office on 18th October, On the same, day, a sum of is. 11,000/- was shown as paid to the depositor who also made a deposit of a sum of 13.6000/- in three-year Time Deposit Account in the same post office. Thus, the actual cash paid out was 15.5000/- only as was received from the Head post Office, while the remainder, namely, No.6000/-



was adjusted by this fresh investment made by the depositor. Therefiter on 6th February, 1973, 28th March, 1973, and 24th April, 1973 further sums of Rs.1000/-,240/- and 350/- were also withdrawn by the depositor and the account was closed with the last withdrawal, On 8th June, 1973, it transpired that Phool Singh, the depositor of the said account, had actually died several years earlier. This was revealed when his widow, Smt. Shiv Devi, Submitted her claim for settlement to kalyanpur sub-post Office alongwith the original pass-book of the account, Ext.1, and also enclosed a succession cortificate which she had in the meantime obtained from the Court. On receipt of this application from the depositor's widow, the matter was departmentally Booked into and ultimately, on 13th August, 1973, the Assistant post "ast er General, U.P., lodged a First Information Report Ext. Ka. 28 with the Superintendent of police, Special police Establishment, C.B. I, Lucknow. This report does not clearly charge any particular official with fraud, but indirectly names krishna kent Hiera and two of his subordinates, namely, Chhotay hal, counter clerk (Savings Bank), and S.M.Nigam (Time Deposit Clerk) as 'accused' persons. After investigation, Dispector of the S.P.E., C.B.T., Amir Hasan, P.W. 10 submitted Charge-sheet on 30th August, 1974. This charge-Sheet was against krishna kant Misra alone and the name of Chhotey Lal and S.W. Nigam were shown





in a separte column as persons who were mentioned in the F.I.T. as accused but were not to be tried.

I have heard learned counsel for both the parties and have gone through the record with care.

Learned counsel for the state has frankly conceded that in the instant case the prosecution has not been able to produce any direct evidence to prove the charges against the accessed. It relies upon cir cumstancial evidence and a number or witnesses have been produced to prove the incriminating circumstances against the accessed krishna Mant Misma.

evidence, the court before recording a conviction on the basis thereof must be firmly satisfy: (a) that the circumstances from which the inference of guilt is to be drawn, have been fully established by unimpeahable evidence beyond a shadow of doubt: (b) that the circumstances are of a detrimentative tendency unerringly pointing towards the guilt of the accused; and (c) that the circumstances taken collectively or incapable of explanation on any reasonable hypothesis are that of the guilt sought to be proved against him.

The following facts are proved from the evidence on the record and go unchallenged:-

*(i) Sri Fhool Singh opened a saving Bank Account
No. 120344 at Kalyanpur Sub-post Office.

Me expired on 23.5.1966.

Snt. Shiv Devi widow of Sri Phool Singh had her separate account at the same post office at kalyanpur and Sn 2.6.67 she asked Sri Mawab Singh to deposit is.8000/- in her account but by mistake gave him the pass book of her deceased husband. The amount was, therefore, denosited

her deceased husband. The amount was, therefore, deposited in the A/C of the deceased phool singh on 2.6.67. The error was detected on the next day and on 3.6.67 an application was moved by ani mayab Singh that the amount of is.8000/- has wrongly been deposited in the account of Sri Phool Singh who is actually dead. A prayer was made that the amount be transferred to the account of Snt. Shiv Devi. This application was signed by Snt. Shiv Devi. This application was sent to the Head Post Office and was processed there. Snt. Shiv Devi was informed that it was not possible to do anything in the matter.

- iv) do note was made in the ladger of phool singh's account to indicate that phool singh is dead even though the aforesaid application of Int. Shiv Deviolearly informed about phool singh's death.
- v) Sri Krishna Mant Hisra the accused was sublost Master Kanpur Court Sbu-post Office in the year 1972-73.
- Ourt sub-post Office (Ext. Ma.6) purporting to be of phool phool sings and bearing his two specimen signatures with the prayer that his account No. 120344 be transferred from kalyanpur to kanpur Court post Office. The application mentioned that the pass book is being enclosed alongwith the application.
- vii) The aforesaid application was dealt with by Sub-post Haster Irishna ant Misra. He verified the balance on the basis of the pass Book and made an endorsement on that very application.
- viii) The application alongwith other papers was sent to the Head Post Office by P.W. 3 Sri Chhotey Lal



Albert .

This application for transfer was processed in the Head Post Office on recaipt very quickly on the very next day i.e. 14.10.72 and orders were passed for transfer of account inspite of the fact that the pass book did not accompany the transfer application and the specimen signatures in the transfer application did not tally with the original specimen signatures of the account holder Sri Phool Singh and a new To. 1952249 was allotted.

sent a requisition for a sum of \$3.5000/- as this amount in easi was required in connection with a withdrawl application recaived from Sri Phool Pingh.

The case amount of \$3.5000/- was received by the said post office on 18.10.72 (n the same day, a sum of \$3.11000/r was shown as paid to the depositor who also made a deposit of a sum of \$3.6000/- in

Three years Time Deposit Account in the same post Office. Thus, the actual cash paid out was \$3.5000/- only. Thereafter on 6th Febeuray, 28th Parch, 1973, and 24th April, 1973 further sums of \$3.1000/-, 240/- and 350/- were also withdrawn by the depositor and the account was closed with the last withdrawl.

To say in the beginning what one cab not helping saying in the end the aforesaid fact proved on the record individually or commutively do not prove the fact that the accused krishna "ant Hisra was in conspiracy with the person who moved the transfer application



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and withdraw the amounts from the post Dffice; because these facts are not of determinative tendency and do not unerringly point towards the guilt of the accused. It is no doubt proved beyond doubt from the circumstances narrated above that phool Singh died on 23rd of May, 1966 and the application for transfer of account moved in the year 1972, had not been moved by Sri Phool Singin but by some impositure who had succeeded in deceiving the Sub-post Office in getting the account transferred and amounts withdrawn. There is a controversy whether the pass look was actually sent by the accused to the Head Post Office alongwith the transfer application. Canotey Lul, Ledger Clerk at Kanpur Court Sub-past Post Office swears that he did not send it alongwith the transfer application to the Mead Post Office. the courts below have believed him and I see no reason to disagree with their assessment. Moreso, when witnesses at the Read Post Office have denied to have received the Pass Rook of Sri Phool Singh at the Head Post Office clongwith the transfer application.

the courts below have rightly held that the pass
MARKED REPORT REPORT REPORT AND THE HEAD TOST Office

Cook must have been sent to the Head Tost Office

alongwith transfer application according to Tales.

The fault lies with the officials of the Kanpur Courts

(ub-Post of ice in not sending the same to the Head

Post Office. One of them is accused and other is and

Chhotey Lal who has actually sent the papers to

the Head Post Offices. There is nothing on the

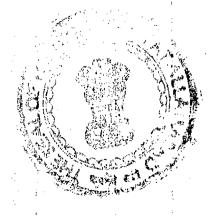
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record to suggest that the accused stopped Unhotey hal from sending the pass book alongwith transfer application to the Head post Office. But the mistake which has either been committed by the accused or by Sri Chhotey Lal, is immaterial for our purposes because nothing higges on it and the error should have been detected by the Mead Post Office. In such cases, it is the duty of the superiors to find out that error witch was apparent on the face of the record, and call for the pass book with a warning or adverse remarks to the official concerned to be careful in future. Surprisingly, the efficient head Office did not care to see the error which was apprent on the face of the record, because the transfer application did not accompany the parm book and the transfer application was allowed, account was transferred without coring at the Head Post Office to call for the page book and peruge it. On top of it, it is alleged by the prosecution that the smart officials at the Head post Office detected the fact that the specimen signatures of the account holder given in the transfer application did not tally with the original specimen signatures on the record but even then they were pleased to transfor the account as prayed by the applicant. A man of ordinary prudence, even without a rule on the subject, could have atonce suspected the foul play and believed theat the transfer application was not genuine as specimen signatures in the transfer application did



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not tally with the original on the record. Rule 442(1) of postal Mannual clearly says that the signatures on the max transfer applications shall be compared with the specimen signatures on the mocord and if the signatures do not tally action should be taken as detailed in Rule 442(i). So even in the Rules there is a clear prohibition of transferring an account where specimen signatures do not tally. In the instant case, the Head Office has ignored all these Rules and transfarred the account. There is a controversy regarding a note! in the transfer order. The note is in short-form (SS differ) which means specimen signatures differ. The prosecution case is that this note was in the transfer order but the defence vorsion is that the note was erased before it was redelved in the Sub-postoffice at kampur. I have gone timough the original Ext. 10.6-13. The cutting is there and it is very difficult to read it. but even if the now was there, it does not help the prosecution and is not a circumstance to show that the accused was in conspiracy with the imposture. According to Mules, the original specimen signstures are retained at the "and post Office when an account is transfarred to a sub-post Office. The specimen signatures on the transfar application are cut and sent to the Sub-post office and it is with those specimen signatures that work in the Dub-post-Office is carried in future. So if the specimen



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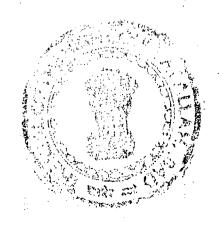
Office did not tally with the specimen signatures on the transfer application, the accused was helpless and could do nothing in the matter. He has no option but to proceed on the assumption that the specimen signatures on the transfer application and forwarded back to him by the Head Post Office, are genuine.

In future he had to compare the aignatures of the account holder with these specimen signatures and that is what the accused had actually done when the withdrawal applications were received by him. He made the payment obviously on the basis of the specimen signatures which were available in his sub-post office.

for the state that out of four withdrawal the accused has himself paid three amounts to the imposture.

fourth one and been paid by the Counter Clerk because it was for \$6.240/- and the counter clerk could make payment up to \$6.250/- The accused was well within his jurisdiction in making the payments and the is is not at all a circumstance to incriminate him.

prosecution that Chhotey Lal had deposed that he refu sed to make the payment because the signatures did not tally. Ext. Ka. 9 is withdrawal application for 18.11000/- dated 18.10.72. Sri Chhotey Lal, the ledger clerk says that he did raise an objection



that the amount is heavy and signatures do not tally, but the accused said that the amount has to be paid and made his signatures below the signatures of Phool singh saying that he knows him. He then says that even then he said that there should be a withness whereupon the accused made an order in writing "Pleage pay". and put his seal on it. Ext. Ka.9 does not bear any such seal. There is no written objection of Sri Chhotey Lal, on Ext. Ka. 9 ob witndrawal application to say that signatures of the person moving the application for withdrawal do not tally with the signatures on record. In his mossexamination has admitted that ordinarily when any withdrawal application is made at the the Counter before him and he finds that the signatures do not tally, then he makes an endorsement on it. Moreason is given for not having made any such endorsement on Ext. Ka.9. The solitary deposition of Chhotey Lal does not inspire confidence in the least, because he may be an interested person.

In the result, the county below have taken wholly perverse view in arriving at the conclusion that the circumstances appearing on the record make out a case of conspiracy against the revisionist and; there has been flagrant mis-carriage of justice in not appreciating the evidence according to law. The conclusions are thelly unfounded and perverse and have got to be disturbed in revision because they are not according to law. The prevision is consequently allowed. The conviction and entences passed against the accused krighna mant Hisra are set-aside. He is acquitted of both the charges. He is on bail his bail bonds are discharged. If the fine is paid, it shall be refunded forthwith.

Typed by V.K.T.

Sd/- 7.A.Misra

14,10,87

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H.R. wpadling on 187

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Copying Logical Season Bearing)
High Court, Luckney Bearing)
LUCKNOW

Rev

The Postmaster, Head jost Office, Kanpur -U.P.

Ref: My representation dated 6th.Dec 1982.

Your kind attention is invited to my above representation in response to your memo no. 7 66/ Mis./74/CH III dated 20th. Nov. 1982 received by me on 3/12/82 (A photocopy of the same is enclosed for your ready reference) A reply to which is still awaited.

I am pleased to inform you that my criminal revision No.659/82 has been allowed by the Non'ble High Court of Judicature at Allahabad sitting at likeknow om 14/10/87. (A true photocopy is enclosed herewith) and the conviction and a intences passed against me has been setwaside and I have been acquitted of both the charges by the Fon'ble Tigh Court.

It is threfore requested to kindly revoke by dismissal order and allow/hy all dues with all pensionary benifits till date and oblige.

Yours for Auliu, (K.K.: agruf/2/80) Ex. Sub-Tabter, ker. pur Courts

N/U.22/74, Theel khana, karpur.

duclo: as above,

Copy to: Director of Postal services, Kanpur Region, Kanpur.

COOM

1121 2 205001.

Annixum 6

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The lest haster, Mend 1 cot Cirice,

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Fef: 'y representation dated 6th. Feby. 1988.

Your kind attention is invited to my above representation submitted to you on 6th February 1989. sleng with copy of the Judgement of the Ein'ble High court of Juridication at alighebod sitting at Luckiow cated 14th Cetober 1907, and my personal meetings with you on 15/2/1930 and 20/2/1938. A reply to watch is still unsited.

Tyou see therefore requested to kindly to de organismismi ordere issued vide your Leze io.F 66/813/74/CH III dated 20/11/1992 and slice payants of my all dues with all penelonery benilito afte and oblige.

Wang Munkank you.

lub Romer lostdaute Turnur Jourts, .22/74, heelkpana,

ector of Postal Serveces, region Kankur

Stati S.S. Moduk The Chlef Post Master Kanpur Had Post Office Kanpur-208001

Dear Sir.

Annipur.

REMINDER NO. II

203323, 127283

Please refer to my representation dated 03.12.82,6.2.88.29.2.88 and your verbal assurance in personnel meetings on 15.2.88,19.2.88, 24.2.88,7.3.88, 14.3.88,21.3.88, 28.3.88 and 4.4.88 that action will be taken after perusal of my personnel file as well as of service book. It is regretted to point out that till dated I have not received any reply from your end, although a considerable time period has elapsed in this connection it may please be mentioned that it will be embrassing both for you and I if a further reference is made to Hon ble High Court in not honouring it's verdict in my case as there are number of judgements in this matter pronounced by the Hon'ble Supreme Court of India. I am enclosing a photo copy of the instructions issued by Hon'ble Supreme Court of India, published in prominent Hindi Daily! JANSATTA! dated 20th March 88 published from New Delhi for your perusal and doing the needful wa in the matter at the earliest.

It may also please be mentioned that I am a old man of 62 years haxis having weak physique and suffering from high blood pressure and heartdecease. I have already sufferent from two severe heart attacks in the past. Due to continious litigation for about 14-15 year I am financially dried. My family consists of my wife 3 dependent sons and one unmarried daughter. It is very difficult for me to meet out my day to day expenses. If nothing is done at the earliest no body can predict what will happen? If somthing happens otherwise the entire responsibility de upon you and your department only? You can very wellamazine my financial and physical difficulties.

It is therefore, requested to please look into my matter personally and revoke my dismissal order and allow payment of my all dues with all increaments and promotions which should have been achived by me during my normal course of service with all pensionary benefits till date and oblige since the matter has already been dolayed auch.

Waiting for a favourable reply soon.

Kanpur

Dated 11.4.88

Encl. as above.

1. The Director of Postal Services

Tollo Glore Region

Services

Kanpur

" 113 60 and

Yours faithfully

(K.K. Misra)

Ex. Sub. Post Master Kanpur Courts Post Office R/O 22/74, Phoel Khana

Kanpur-208001

Extract of Judgement Published in Hindi Daily & JANSATTA' DT. 20-3-88

अदालत की मानो वरना सजा भोगो सुप्रीम कोर्ट की चेतावनी

मई दिल्ली, १९ मार्च (भाग)। सुप्रीम सेना से रिटायर हुए हैं। ई ने सरकारे अधिकरियों में अदालत न्यायमूर्ति श्री मिश्र और न्यायमूर्ति श्री कोई ने सरकार्ध अधिकारियों में अदालत की हिंदायती की नजर अंदाज करने के बढ़ते खैये पर विता जताई है।

न्यायमूर्ति रंगनाथ मिश्रा और त्यायमूर्ति एमएम दत्ते ने अदालत को अवमानना के एक मामले में फैसला मुनाते हुए कहा, "निचली अदालती समेत सभी अदालते सरकार के जंग है। और कानून के मुताविक त्याच दिलाने के लिए संविधान के अनुसार इन्हें बनाया गया है।" इस मामले में रक्षा सिवव एसके मटनागर और विदेश सचिव केपीएन मेनन ने अदालत से माफी मांग ली।

सुप्रोम कोर्ट ने हिदायत दी थी कि नेपा ्के पोखरा में पेरान गुगतान दफ्तर में सीएन दुने को बहाल किया जाए और उन्हें रहने के लिए सरकार्य मकान भी दिया जाए। अदालत के इस आदेश का अभी तक पालन नहीं किया गया था।

भारत सरकार के अधीन पोखरा के पेशन पुगतान कार्यालय से ज्यादातर उन नेकिनयों को संघा दी जाते है जो भारतीय

दत ने कहा कि अदालतें वनाने के पीछे के उद्देख हासिल करने के लिए और व्यवस्था ंक कारगर ढंग से काम करने के लिए जरूरी है कि सभी कानून के अनुसार बनी संस्थाओं में अपनी आस्था की गारंटी करें। वे उन सभी हिंदायतों का पालन कर जो उन्हें दी गई हैं। अगर वे इसका पालन नहीं करतो तो उन्हें न्यायपालिका की सजा को भोगना पड़ेगा। सुप्रोम कोर्ट के अनुसार अदालतों में चैठने वाले न्यायाधीरा न तो अपने आप को उच्च समझते और न ही वे व्यवत्या के अन्य भागों को अपने से नीचा ही समझते हैं।

याचिका पेशन भुगतान कार्यालय में काम कर रहे ४० लोगों ने दायर की थी। उन्होंने आग्रह किया था कि मारत सरकार को उनको सेवाएं स्थायी करने का आदेश दिया जाए। उन्हें वही भते और दूसरी मुत्रिपाएं दी जाएं दूसरे केंद्रों के कर्मचारियों को निलती हैं।

Annxun 8

The Adultional Postmaster General, Uttor Tradesh Circle, Fanpur Region, R. 1 M. F. U.R. U.R.

Sir, ost humbly and respectfully I beg to submit as follows:-

- 1. That I was appointed as clerk, Ranpur Head Fost Cline, Lampur, on oth July, 19:0.
- 2. That I continued to serve the Postal Department with an un-blamished record of 30 years.
- 3. that I was transferred and posted as Sub-Postmaster Ranpur Courts Fost Office and took charge on the 2nd. August, 1972.
- 4. That I continued to work as Sub-Postmaster, Kampur Courts Post Office in the year 1972-1975.
- 5. That I was placed under sus, ension on 8th August, 1975, under Fostmaster, Konpur, Femo. For P/K.K. Sisra, dated 5-1-1975, on the allegation of wrong payment from my office of Savings bank Account No: 1952249 of Shri Phool Singh.
- Additional Chief Judicial Enginerate and Special Engineerate 1st. Class for C.B.I. cases at Lucknew U/S 420 read with Section 120-n of the Indian Penal Code and was convicted.
- 7. That my appeal was dishissed by the 1st. Addl.

 District and Sessions Judge, Lucknow, on 1sth

 November, 1932.

ान्त हमा क्रिक्स



- o. That I preferred a revision in the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, on 20th Rovember, 1332.
- y. That the revision petition against the judgment and order dated 1sth Movember, 1902, passed by the 1st Additional District and Sessions Judge, Lucknow upholding the judgment and order passed by Shri E.M.Saxena, Additional whief Judicial Magistrate and Special Magistrate 1st Class for C.B.I. cases at Lucknow, was admitted and conviction and the centences of the petitioner was stayed and he was released on bail.
 - -cy of my appeal in the court of the 1st. Addl.

 District and Sessions Judge, Lucknow, I continued on suspension and there was no order of dismissal passed against me.
 - 11. That my services have been dispensed-with on 20th.

 Movember, 1932, vide Postmacter, Kanpur, Yeno. No:

 F-66/Disc./74/CH-III dated the 20th. Movember, 1932
 on account of conviction. This order was received
 by me on 3rd. December, 1932, and a representation
 citing the facts was made to the Postmaster,
 Lanpur, on 6th. December, 1982. He was reminded
 on 15th December, 1982, and was also reminded by
 name on 24th. December, 1982, but a reply to which
 is still awaited.
 - 24. That from the above facts it is evident that the distributions of the undersigned in the circumstances is not warrented under the Rules applicable in the

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Ag

relegraph epartment.

1). That it may so pointed out that carlies also in the all first circulations, the applicants discussed was revoled and be was placed under suspension.

evision No: 639/62 has been allowed by the Hon'ble ligh court of Judicature at Allanabad sitting at ueknow on 1 th (coober, 1967. (A thoto Copy is encioued here—with) and the conviction and sentences pussed against we has been bet-aside and I have been positive of both the charges by the Hon'ble High Court.

It is, therefore requested to very kindly annul the decision of my dismissal and allow my all dues with all pensionary benefits till date and obliege.

Thanking you,

Yours' saithfully,

alestes is in 1912

70 2774, Filkhana, ... K. I. N. P. U. R. 200001.

Lanpur dated the 6th labruary, '00

ich. 'a above.

Coly forwarded to:

The Postmister General, Uttar Pradesh Circle, Lucknow.

Annexur 3

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The maditional Postmester General, Utter Fradesh Circle, Kampur Region, Kanpur Region,

Ref: - My representation dated 6th Webrausy, 1988.

Kindly refer to my representation duted 6th February, 1988, submitted in your clilde on 6th February, 1988, then with a copy of the Milk Judgement of the non-ble high court of Judicature at allemedad satting at Lucknow dated the 14th October, 1988.

to the Chief Postmuster, Kenour, on oth February 1988, and I also approached in person to him on 13th February, 1988, and 20 th February, 1988, and 20 th February, 1988, but neither from your office or not from the Postmester, Kanpur, has even acknowledged my above representation.

You are, therefore, requested kindly to lock into the case and is sue instructions to the Chief Postauster, Keppur, for revoking my dismissal process issued by the rostauter, Kenour under his Memo. No: -P-66/Misc/74/CH-III deted the 20th November, 1982, and allow my all dues to be paid with all Pensionery benefit till date and oblinge.

uita due resarde,

Kenpur 208001. Dated 29th February, 1988 Your's resturuily,

K.K.Misre)

Ex-Sub Postmester,

Kanpur Courts P.O.

N/O 22/74, Filkhene,

K.A.N.F.U.R.

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The Post Master General, tar Pradesh Circle, Eucknow.

Sir

Most humbly and respectfully I beg to submit as under:-

- 1. That I was appointed as clerk, Kanpur Head Post Office, Kanpur on 8th July, 1950.
- 2. That I continued to serve the Postal Department with an un-blemished record of 30 years.
- 3. That I was transferred and posted as Sub-Postmaster, Kanpur courts Post Office and took charge on the 2nd August, 1972.
- 4. That I continued to work as Sub-Post Master, Kanpur courts
 Post office in the year 1972-73.
- 5. That I was placed under suspension on 8th August, 1973, under Postmaster, Kanpur, Memo No. 1B/K.K.Misra, dated 8-8-1973, on the allegation of wrong payment from my office of Savings Bank account No.: 1952249 of Shri Phool Singh.
- 6. That I was tried in the court of Shri R.R.Saxena, Additional Chief Judicial Magistrate and special Magistrate 1st class for C.B.I. cases at Lucknow U/s 420 read with Section 120-B of the Indian Penal Codo and was convicted.
- 7. That my appeal was dismissed by the 1st.Addl.District and Sessions Judge, Lucknow, on 18th November, 1982.
- 8. That I preferred a revision in the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow, on 20th November, 1982.
- 9. That the revision petition against the judgement and order dated 18th November, 1982, passed by the 1st Additional District and Sessions Judge Lucknow upholding the judgement and order passed by Shri R.K. Saxena, Additional Chief Judicial Magistrate and Special Magistrate 1st class for C.B.I. cases at Lucknow, was admitted and conviction and the sentences of the petitioner was stayed and I was released on bail.
- 10. That my services have been dispensed-with on 20th November, 1982, vide Postmaster, Kanpur, Nemo. No: F-64/Misc./74/CH-III dated the 20th November, 1982 on account of conviction. This order was received by me on 3rd December, 1982 and a representation citing the facts was made to the Postmaster, Kanpur on 6th December, 1982. He was reminded on 15th December, 1982, and was also reminded by name on 24th December, 1982; 20.9. 1983 and 12.12.83 but a reply to which is still awaited.
- 11. That I am pleased to inform you that my criminal Revision No.: 639/82 has been allowed by the Hon ble High court of judicature at Allahabad sitting at Lucknow on 14th October, 1987. (A photocopy is enclosed herewith) and the conviction and sentences passed against me has been set-aside and I have been acquitted of both the charges by the Hon ble High court.

contd ... 2/-



That after receiving a certified true copy of judgement and order passed by H on'ble High court of judicature at Allahabad sitting at Lucknow, I made a representation alongwith photocopy of order of High court to the Chief Post Master, Kanpur Head Post office on 6.2.88 and reminders were also made on 29.2.88 and 11.4.88 (photocopies of the same are enclosed herewith for ready reference beside this I personally met the Post Master on 15.2.88, 19.2.88, 24.2.88 7.3.88,14.3.88,21.3.88,28.3.88.4.4.88 but no reply has been received till date.

- 13. That I approached to the Director Postal Services, Kan ur Region Kanpur in this matter but he has also not replied till date (Photocopies of the representation made are enclosed herewith) for your perusal.
- 14. That I also approached to the Additional Post Master General, Kanpur Region Kanpur but it is very much regretted to point out that he too has not taken any step nor any reply is received till date (Photocopies of the representation made to him are also enclosed herewith for your ready reference).
- 15. That I have left no alternative but to approach you in the matter and request you that from the above facts it is evident that the dismissal of the undersigned in the circumstances is not warranted under the Rules applicable in the applicant petition for the employees of the Post & Telegraph Department.
- 16. That I am a old man of 62 years having weak physique and suffering from high blood prossure and hart dicease I have already suffered two severe heart attacks in the past.
- 17. That due to continuous litigation for about 14-15 years I am financially dried. It is very difficult for me to support family which consists of my wife, three unemployed sons and one unmarried daughter and also to meet my day to day expenses.

PRAYER

That it is, therefore prayed to you to very kindly 'ANNUL' the decision of my dismissal order and refix my pay as per recommendation of all pay commissions and allow payment of my all dues with all increments and profitions which should have been achieved by me during my normal course of service with all ponsibility benefits till date d oblige since the matter has already been delayed much.

Yours faithfully, (K. K. MISRA)

Ex. Sub. Post Master

Kanpur court Post office 22/74. Pheel-Khana, Kanpur.

KANPUR : DATED: 18.4.1988

ENCL: AS ABOVE.

Law Co. He chouse



- "28-A. That the applicant was dismissed from service with effect from 18.11.1982 on the grounds that he was convicted in Case No. 361/76 under Sections 120B/420 I.P.C. by Sri R.K. Saxena, Additional Chief Judicial Magistrate, and special Magistrate for C.B.I. cases at Lucknow, and his appeal against the said conviction was rejected by the Firs-t Additional Sessions Judge, Lucknow.
- "28-B. That the applicant has filed Criminal Revision No. 639/1982 in the Hon'ble High Court of Judicature at Allahabad, Lucinow Bench, Lucknow, which was finally heard on 14.10.1987 and the applicant was acquitted of the charge by the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow. The certified copy of the judgment of the Hon'ble High Court is Annexure 4.
- "28-C. That the applicant, after his acquittal from the Hon'ble High Court of Judicature at Allahabad, submitted representations to Respondent No. 3 to revoke his dismissal along with a photo copy of the certified copy of the order of the Hon'ble High Court on 6.2.1988, which is Annexure 5. Thereafter the applicant sent reminders dated 29.2.1988 and 11.4.1988, being filed as Annexures 6 and 7 and also personally met him on 15.2.1988, 19.2.1988, 24.2.1988, 7.3.1988, 14.3.1988, 21.3.1988, 28.3.1988 and 4.4.1988, but so far no reply has been received.
- "28_D. Thatt-he applicant thereafter made representation to the Director, Postal Services, on 8.2.1988,

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whereafter the applicant sent reminder dated 29.2.88, but so far no reply has been received.

- "28-E. That the applicant thereafter made representation to the Additional Post Master General on 8.2.1988 and was reminded vide letter dated 29.2.1988, being filed as Annexures 8 and 9, but he has=also kept mum.
- "28-F. That on 19.4.1988 the applicant submitted an appeal to the Respondent No. 2, but he too has preferred to keep silence in the matter in spite of a lapse of more than four weeks. The copy of the Appeal dated 19.4.1988 is being filed herewith as Annexure 10.
- "28-G. That the order of dismissal dated 20.11.1988 passed against the applicant with retrospective effect from 18.11.1982 is liable to be set aside under the Departmental Rules laid down in POSTS & TELEGRAPHS MANUAL, VOLUME III, on pages 50-51, paragraph 117, which reads as under:
 - and the Government servant is acquitted, the punishment orders based on the conviction which no longer stands become liable to be set aside. A copy of the judgment of the higher Court should be immediately obtained and examined with a view to deciding whether:

me acquittal should be challenged in

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whereafter the applicant sent reminder dated 29.2.88, but so far no reply has been received.*

- "28_E. That the applicant thereafter made representation to the Additional Post Master General on 8.2.1988 and was reminded vide letter dated 29.2.1988, being filed as Annexures 8 and 9, but he has=also kept mum.
- "28-F. That on 19.4.1988 the applicant submitted an appeal to the Respondent No. 2, but he too has preferred to keep silence in the matter in spite of a lapse of more than four weeks. The copy of the Appeal dated 19.4.1988 is being filed herewith as Annexure 10.
- "28-G. That the order of dismissal dated 20.11.1988 passed against the applicant with retrospective effect from 18.11.1982 is liable to be set aside under the Departmental Rules Iaid down in POSTS & TELEGRAPHS MANUAL, VOLUME III, on pages 50-51, paragraph 117, which reads as under:-
 - "117. If on appeal, the conviction is set aside and the Government Servant is acquitted, the punishment orders based on the conviction which no longer stands become liable to be set aside. A copy of the judgment of the higher Court should be immediately obtained and examined with a view to deciding whether:-
 - (i) the acquittal should be challenged in a still higher court; or
 - (ii) despite the acquittal, the facts and circumstances of the case are such as to call for a departmental enquiry against the Government servant on the basis of the allegations on which he was pre-

Albehare Advocale.

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viously convicted.

If it is decided to take the matter still to a higher Court, action to institute proper proceeding should be taken with the least possible delay and the punishment order should not be set aside during the pendency of such proceedings. If on the other hand, it is decided that a departmental enquiry should be held, a formal order should be made:-

- (a) setting aside the punishment order; and
- (b) ordering such departmental enquiry.

Such an order should also state that under rule 10(4) of the Central Civil Services (Classification, Control and Appeal) Rules, 1965, the Government servant is deemed to be under suspension with effect from the date of dismissal, removal or compulsory retirement.

In a case where neither of the courses mentioned above is followed, a formal order should be made setting aside the previous order of dismissal or removal or compulsory retirement. The period between the date of dismissal and the date on which he resumed duty should be dealt with under F.R. 54. But in doing so, he should be deemed to be entitled to full pay and allowances from the date of acquittal, and the period counted as duty for all purposes and from the date of dismissal to the date of acquittal, he should not be allowed pay and allowances less than what would have

been admissible to him had he been under suspension."

Advocale

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That no Special Leave Petition against the Orders of the Hon'ble High Court has been filed before the Hon'ble Supreme Court of India so far, and the limitation for filing the same has also lapsed.

That there is no legal and valid reason for not setting aside the order of dismissal dated 20.11.1982 after passing of the order in the Criminal Revision No. 639 of 1982, which was communicated to the opposite parties No. 2, 3 and 4 by the applicant.

That the action of the opposite parties No.2, 3 and 4 in not passing any order on the representations of the applicant against his dismissal from service is absolutely arbitrary, high handed and unreasonable and it is causing irreparable loss to a poorly paid employee.

"28-K.

That 31.5.1984 was the date of retirement of the applicant. The opposite parties should have paid the entire salary with increments and all consequential benefits to the applicant after receiving the representations of the applicant."

Advocati 19/4/88

ब बहालत भीमान [बादी] अपीसाम्ड वकालतनामा वतिवाबी [रॅक्पाडेन्ड] X.K. MISRA (अपीनाग्ट) amerupe: प्रतिवादी (रेस्पाडेस्ट) 1135 पेशी की ता॰ 23-5- १६८८ई॰ हं सुकहमा सन् 1987 उत्पर सिखे मुकदमा में अपनी सोर से श्री
R.B. Khase. Ayothya Kaise Valoniki Marg hucknan 53 Jagail Mas aux Rose को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्मा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्वींत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी आरी करावे और रुपया बसूल . करें या सुलहनामः व इकबाल दावा तमा अपील निगरानी हमारी ओर से हमारी बा अपने हस्ताक्षर से बाखिल करें और तसदीक करें मुकदमा उठावें या कोई रुपया जमा करें या हमारी विपक्षी (फरीकसामी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करें—बक्कील महोदय इसरा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को मेजता रहूंमा अगर मुकह्मा अदम पैरवी में एक तरका मेरे खिलाफ फैसला हो र्जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह कालतवामा लिख दिया प्रमाण रहे और समय पर काम आबे।

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TA NO. 1135-87

The Registrar; (3)
Central Administrative Tribunal, &
Additional Bench,
Jucknow

Sir,

Respectfully I beg to state that a writ Petition was filed in the Lucknow High Bench of High Court Bearing No: -1371/83 against Union of India. The above writ Petition has subsequently been transferred by Hon'ble High Court vide letter Mos-7473 dated 25-5-87 at serial Mos-130, to Hon'ble Central Administrative Tribunal at Allahabad.

has been formed at Luck new, please transfer the same at Lucknew Bench. and oblige.

Thanking you,

Dated 29th April, 88

Jours faithfully, letter! (K.K. Misra) Ex- Sub Postmaster Kanper courts, RJ022/74, Filk hana Kanpur uf.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL Allahabad Bench, 23-A Thornhill Road, Allahabad 211001 Condition Barren Can't was T.A.No. +135 Tolof 198, (T) Applicant's Versus TKK Mista Ex Sule Parimovier Ran Polis Court
RID 22/74 FILKhana Kan Fun. (2) Bri U. K. Dinam, Advocate hort Advocate Whereas the marginally noted cases has been Transferred by under the provision of the Administrative Tribunal Act (No.13 of 1985) and registered in this Tribunal as above. Writ Petition Not. 27.1.2 The Tribunal has fixed date of 23-5 1988. The hearing of of 198 . of the court of the matter. arising out of order dated If no aprearance is waxer made on your behalf by your some passed by____ one duly authorised to Act and pled on your behalf the matter will be heard and decided in your Given under my hand seal of the Tribunal this ____day of _____198

DEPUTY REGISTRAR (J)

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absence.